

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Maharashtra Live-Stock Improvement (Amendment) Act, 2013

18 OF 2013

[13 August 2013]

CONTENTS

- 1. Short title
- 2. Amendment of section 6 of XXII of 1933

Maharashtra Live-Stock Improvement (Amendment) Act, 2013

18 OF 2013

[13 August 2013]

An Act further to amend the Maharashtra Live-stock Improvement Act.

WHEREAS, it is expedient further toamend the Maharashtra Livestock Improvement Act, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows:-

1. Short title :-

This Act may be called the Maharashtra Live-stock Improvement (Amendment) Act, 2013.

2. Amendment of section 6 of XXII of 1933 :-

In section 6 of the Maharashtra Live-stock Improvement Act, after the first proviso, the following proviso shall be added, namely:"Provided further that, every licence for the keeping of a bull in the Scheduled Areas referred to in clause (1) of article 244 of the Constitution of India shall be granted by such live-stock officer, after consultation with the concerned Village Panchayat.".